

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH : HYDERABAD.

Sl. No. 178 of 1998

24.11.98

Date of Order.....

Between:

1. G.Gurunadham

Applicants

2. N.V.S.Prasad

And

1. Union of India, rep. by its Secretary  
Telecommunications, Sanchar Bhavan,  
Ashoka Road, New Delhi.2. The Chief General Manager, Telecom  
Circle, Andhra Pradesh, Hyderabad.

3. The Telecom District Manager, Kurnool ..Respondents.

Counsel for the Applicant

: Mr. P.N.A.Christian

Counsel for the Respondents

: Mr. V.Rajeswara Rao

CORAM:

THE HON'BLE MR. R.RANGARAJAN : MEMBER (A)

THE HON'BLE MR. B.S.JAI PARMESWAR : MEMBER (J)

\* \* \*

....2/-

21/12/98

II COURT

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESWAR :  
M(J)

DATED: ~~21/12/98~~

ORDER/JUDGMENT

MAY/R.A./C.P.No.

in

OA.NO. 178/97

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

SRR

केन्द्रीय प्रशासनिक अधिकारण  
Central Administrative Tribunal  
प्रेषण / DESPATCH

16 DEC 1998

हैदराबाद अधिकारण  
HYDERABAD BENCH

IN THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

Application filed under Rule 8(3) of Central Administrative  
Tribunals (Procedure) Rules, 1987

M.A. No. 89 of 1997

in

O.A. No. 104 of 1997

Between:

- 1) G. Gurunadham, s/o Sri Gurayayya  
aged 31 years, Occ: TTA, O/O SDE  
Circle, Swritching Installation,  
Nellore, r/o Nellore  
2) N.V.S. Prasad, s/o Sudarsanam, aged  
40 years, Occ: TTA, O/O SDE Telecom,  
Nellore, r/o Nellore

... Applicants/  
Applicants

and

- 1) Union of India, rep. by the Secretary,  
Telecommunications, Sanchar Bhavan,  
Ashoka Road, New Delhi  
2) The Chief General Manager, Telecommunications  
A.P. Circle, Hyderabad  
3) Telecom District Manager, Nellore

... Respondents/  
Respondents

For the reasons stated in the accompanying  
Affidavit, the applicants/applicants pray in the interest  
of justice that the Hon'ble Tribunal may be pleased to allow the  
Applicants/Applicants to dispense with the filing of the  
material papers bearing Annexure No. I to Annexure XV in O.A.  
bearing SR No. 4204/96 filed by Smt. K. Sobha and 23 others,  
in this O.A., as both the OAs and the relief prayed for are  
one and the same and pass such other Order or Orders as this  
Hon'ble Tribunal deems fit and proper in the ends of justice.

Hyderabad

Date: 10-1-97

  
Counsel for the Applicants/  
Applicants

IN THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

M.A.No. of 1997

in

O.A. No. of 1997

Between:

1) G. Gurunadham and another ... Applicants/  
Applicants

and

1) Union of India, rep. by the Secretary,  
Telecommunications, Sanchar Bhavan,  
New Delhi and another ... Respondents/  
Respondents

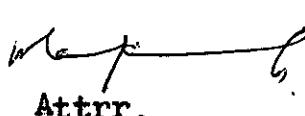
A F F I D A V I T

I, G. Gurunadham, s/o Sri Guravayya, aged 31 years,  
Occ: TTA, O/O SDE Circle, Switching Installation, Nellore  
r/o Nellore, having temporarily come down to Hyderabad do  
hereby solemnly affirm and state on oath as follows:

2) I am the applicant herein and Applicant No. 1 in the above  
O.A. No. of 1997 and as such am well acquainted with the  
facts of the case. I am swearing to this Affidavit on my  
behalf and also on behalf of the other applicants who authorised  
me to do so.

3) I submit that myself and the other applicants have filed  
the above O.A. on the file of this Hon'ble Tribunal for an  
Order or direction more particularly in the nature of Writ of  
Mandamus declaring the action of the respondents in not preparing  
the Select Panel of Officials for promotion for the purpose of  
being sent for training to the post of JTOs, of PIs/AEAs/TAs/WOs  
and TTAs as per Statutory Rules dated 8-2-'96 and 14-10-'96  
in ~~not~~ sending certain PIs/AEAs/TAs/WOs for training through  
letter No. TA/STB/101-2/JTO/TRG/Misc/II dated 9-12-'96 and  
in making certain appointments to the posts of JTOs by  
promotion from the Cadres of PIs etc. in the 35% quota through

1st page  
Corr:



G. Gurunadham

Attrr.

Deponent

...2/-

: 2 :

letter No. TA/STB/18/14/73 V dated 19-12-'96 etc. as illegal, unlawful, arbitrary, opposed to the Cadres dated 5-1-'96 issued by the First respondent, opposed to the Statutory Rules dated 8-2-'96 and 14-10-'96, Opposed to the Principles of natural justice, equity and fair play, violative of Article 300 A of Constitution of India and set aside the same and further issue a consequential direction to the respondent authorities to prepare the Select Panel containing firstly the names of PIs/AEAs/TAs/WOs who possess the qualifications prescribed under Col. 8 of Statutory Rules with 5 years of service followed by the TTAs length of their service as TTAs followed by PIs etc. with Matriculation qualification or in the alternative and further issue a consequential direction to prepare the Select panel with TTAs on the top of the list ~~as~~ in the order of the length of their service in the cadre of TTAs followed by all the eligible PIs etc. in the order of the length of their service in their service in their respective cadres and send the officials for training to the post of JTOs as per the select panel and promote and appoint the officials as JTOs as per the said Select Panel.

4) I respectfully submit that a similar O.A. bearing S.R. No. 4204/96 for the same relief as prayed for by us was filed by Smt. K. Sobha and 23 Others on 26-12-'96 in which all the necessary material papers have been filed by them. The material papers that are to be filed in this O.A. as Annexure No. I to Annexure No. XV are one and the same to that which are filed in the said O.A. bearing SR No. 4204/96 as Annexure No. to Annexure No. XV as material papers bearing page Nos. 19 to page No. 52, are not being filed in this O.A., since ~~as~~ both the OAs are to be heard together and are for the same relief. The non-filing of the said material papers in this O.A. is neither wilful nor deliberate but for the reasons stated above.

2nd page  
Corr:

*Majeed*

Attr.

*G. Gulmedan*

Deponent

...3/-

To dispense with  
filing of several  
NELLORE DISTRICT  
Papers

IN THE HON'BLE CENTRAL ADMINISTRATIVE  
TRIBUNAL : HYDERABAD BENCH  
HYDERABAD

Application filed under Rule 8(3) of  
Central Administrative Tribunals  
(Procedure) Rules, 1987

M.A.No. of 1997

O.A.No. of 1997

RECEIVED



APPLICATION FOR DISPENSING WITH  
THE FILING OF MATERIAL PAPERS

Filed on: 10-1-'97

Filed by:

—X—X—X—X—X—X—X—X—X—X—X—X—X—X—X—X—

M/S. P.N.A. CHRISTIAN

SHOBHNA MOKAAT

G. SATISH MANOHAR

ADVOCATES

10-3-1/3, (First Floor)

Entrenchment Road,

EAST MARRE-PALLY,

SECUNDERABAD-500 026.

for Applicants / Applicants